नॅशनल इन्श्योरेन्स
National Insurance

National Insurance Company Limited

(A Govt. of India Undertaking)

Engine Protect

(Add-on to Commercial Vehicles Package Policy)

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Engine Protect

(Add-on to Commercial Vehicles Package Policy)

Whereas the insured by a proposal and declaration, as stated in the schedule, which shall be the basis of this contract and is deemed to be incorporated herein, has applied to National Insurance Company Limited (herein called the Company) for the insurance herein after set forth and has paid the premium as consideration for such insurance in respect of the vehicle as described in the schedule.

1 Operative Clause

Subject to terms, definitions, exclusions, and conditions contained herein, it is hereby understood and agreed that the Company shall extend the Policy to cover repair or replacement of the following loss of or damage to the insured vehicle, arising during the policy period.

1. Engine and/or engine parts arising out of water ingression due to flood/ inundation resulting in hydrostatic lock.
2. Engine and/or engine parts and/or gear box parts and/or differential parts arising by engine seizure and/or gear box/ differential failure due to leakage of lubricating oil directly caused by an accidental external impact on the engine/gear box/ differential.

In addition to the above, the cost of consumables replenished while undertaking the repair or replacement of the parts covered shall also be payable.

2 Definitions

2.1 **Consumables** mean material which are used up and need replenishment including engine oil, gear box oil but excluding fuel.

2.2 **Differential Parts** mean all internal lubricated parts of the differential assembly.

2.3 **Engine Parts** mean all internal lubricated parts of the engine assembly.

2.4 **Gear Box Parts** mean all internal lubricated parts of the gearbox/ transfer gearbox assembly

2.5 **Policy** means the Commercial Vehicles Package Policy.

2.6 **Schedule** means a document forming part of the Policy, containing details including insured details, period of insurance, Insured Declared Value (IDV), premium paid, insured vehicle details including vehicle make, type of body, engine number, and chassis number.

3 Exclusions

The Company shall not be liable to make any payment in respect of

3.1 Losses covered under any other insurance of any nature or manufacturer’s warranty or recall campaign at the time of happening of any loss or damage.

3.2 Losses including corrosion of engine due to delay in intimation to the Company and/ or retrieval of the insured vehicle from the water logged area and/or repair of the vehicle.

3.3 Claims where the repair has been carried out without prior approval of the Company.

3.4 Depreciation of the replaced parts.

3.5 Losses caused by any faults or defects existing at the time of inception of the Policy within the knowledge of the insured.

3.6 Delay of more than seventy two hours, in delivering the insured vehicle to the workshop from the time of occurrence of accidental damage or loss, unless the event is declared as catastrophic and removal of the vehicle from the spot of accident is not possible immediately.

3.7 Break down of any other assembly(s) in the insured vehicle, as the consequence of the cover mentioned above.

4 Conditions

4.1 The first two claims under the Add-On shall be payable.

4.2 Liability shall be subject to the final assessment of loss after consideration of the terms and conditions of the Policy and other Add-Ons opted.

4.3 Loss due to leakage of lubricating oil shall be considered, provided there are visible evidences of accidental damage/damages to the engine or respective assembly.

4.4 **Claim Procedure**

4.4.1 Claim Intimation

Notice shall be given to the Company within twenty four hours of the insured vehicle being stuck or submerged in water or in the event of leakage of lubricating oil, resulting in a claim, and thereafter the insured shall give all information and provide assistance as the Company shall require.

4.4.2 Evidence of Damage

Evidence shall be provided with respect to

a) The insured vehicle being stuck or submerged in water logged area resulting in damage/loss to the internal parts of the engine due to water ingression.

b) Visible accidental impact leading to leakage of lubricating oil from the engine/ gear box/differential resulting in seizure/failure of the same assembly.

4.4.3 Documents

i. Duly completed and signed Claim Form

ii. Any other documents as required by the surveyor/ Company

4.5 In the event of transfer of ownership, the cover shall cease.

4.6 The Company may cancel the Policy by sending seven days notice by recorded delivery to the insured at insured's last known address and in such event will return to the insured the premium paid less the pro rata portion thereof for the period the Policy has been in force or the Policy may be cancelled at any time by the insured on seven days' notice by recorded delivery and provided no claim has arisen during the currency of the Policy, the insured shall be entitled to a return of premium less premium at the Company's Short Period rates for the period the Policy has been in force. Return of the premium by the Company will be subject to retention of the minimum premium of Rs.100/- (or Rs.25/- in respect of vehicles specifically designed/modified for use by blind/handicapped/mentally challenged persons).

Subject otherwise to terms, conditions, limitations and exclusions of the Policy.